

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:6956
ANSWERED ON:07.05.2010
CENTRAL AUTHORITY IN POWER SECTOR
Singh Shri Radha Mohan

Will the Minister of POWER be pleased to state:

- (a) whether the setting up of power projects take a long time due to complexities involved in the sanctioning process of these projects;
- (b) if so, the details thereof;
- (c) whether of Government proposes to appoint a Central Authority to avoid hurdles related to sanctioning of the power projects;
- (d) if so, the details thereof; and
- (e) the time by which such Central Authority is likely to be appointed?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (e) : With the enactment of the Electricity Act, 2003, technical concurrence of Central Electricity Authority (CEA) is not required for setting up of new Thermal Power Projects. However, technical concurrence of CEA is required for setting up of Hydro Electric Projects (HEPs), estimated to involve a capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government.

As per the CEA's guidelines, if an HEP is found to be technical acceptable with necessary inputs/clearances, the Authority shall accord concurrence for its implementation, as far as practicable within a period of 90 (ninety) working days from the date of submission of 22 copies of DPR, complete in all respects.

Single window clearance of HEPs for according technical concurrence has been implemented in the CEA. The Office of the Secretary, CEA is acting as a single window in the CEA and the project developers have to interact with this office only.